BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

CSP NO. 1103 OF 2017 IN CSA NO. 947 OF 2017

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 to 231 of the Companies Act 2013);

AND

In the matter of Scheme of Arrangement between JC Retail India Private Limited (Demerged Company), and JC Clothings Private Limited (First Resulting Company) and JC Instyle Fashion Private Limited (Second Resulting Company) and JC Silver Star Fashion Private Limited (Third Resulting Company) and their respective Shareholders.

JC Retail India Private Limited, a company incorporated under the provisions of) Companies Act, 1956 with CIN) U51909PN2006PTC129338 and having its) registered office at 607/609, Sadashiv Peth,) Pune, 411030, Maharashtra, India) First Petitioner / Demerged Company

AND

JC Clothings Private Limited, a company)
incorporated under the provisions of)
Companies Act, 2013 with CIN)
U51909PN2017PTC169696 and having its)

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registered office at 604/605, Sadashiv Peth, ) Second Petitioner / First Resulting
  Laxmi Road, Pune, 411030, Maharashtra, India
                                               Company
 AND
  JC Instyle Fashion Private Limited, a )
  company incorporated under the provisions of )
  Companies
                       2013
               Act.
                               with
  U51909PN2017PTC169641 and having its )
 registered office at 604/605, Sadashiv Peth, ) Third
                                                        Petitioner
                                                                        Second
 Laxmi Road, Pune, 411030, Maharashtra, India ) Resulting Company
AND
 JC Silver Star Fashion Private Limited, a )
 company incorporated under the provisions of )
 Companies
               Act,
                      2013
                               with
                                      CIN )
 U51909PN2017PTC169640 and having its )
 registered office at 604/605, Sadashiv Peth, ) Fourth
                                                        Petitioner
                                                                         Third
 Laxmi Road, Pune, 411030, Maharashtra, India ) Resulting Company
Order delivered on 10th January 2018.
Coram:
Hon'ble B.S.V. Prakash Kumar, Member (J)
Hon'ble V. Nallasenapathy, Member (T)
For the Applicant (s): Mr. Hemant Sethi i/b Hemant Sethi & Co; Advocates
Per: V. Nallasenapathy, Member (T)
1. Petition admitted.

    Petition fixed for hearing on 1st February 2018.

3. Learned counsel for the Petitioner Companies submits that in pursuance of the order
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dated 12th October 2017, passed by this Tribunal in Company Scheme Application

No. 947 of 2017, the meeting of the Equity shareholders of the First, Second, Third

and Fourth Petitioner Company was convened and held at their respective Registered Offices on Friday, 17 November 2017 at 10:00 am, 12:00 noon, 02:00 p.m. and 04:00 p.m. respectively for the purpose of considering and, if thought fit, approving with or without modification(s) the proposed arrangement embodied in the Scheme of Arrangement between JC Retail India Private Limited (Demerged Company) and JC Clothings Private Limited (First Resulting Company) and JC Instyle Fashion Private Limited (Second Resulting Company) and JC Silver Star Fashion Private Limited (Third Resulting Company) and their respective Shareholders present at the meeting. The Chairman of the meeting has submitted his report stating the outcome of the meeting alongwith Affidavit dated 5 December 2017 verifying the said report.

- 4. The Counsel for the petitioner Companies further submits that as directed by the this Tribunal, notices have been served upon all the Regulatory Authorities, namely. (i) concerned Income Tax Authority within whose jurisdiction the Petitioner Company's assessments are made, (ii) the Central Government through the office of Regional Director, Western Region, Mumbai and (iii) the concerned Registrar of Companies, Pune. Notices have also been served upon all the secured and unsecured creditors of the first Petitioner Company.
- 5. At least 10 clear days before the date fixed for hearing, the Petitioner Companies to publish the notice of hearing of the petition in two newspapers, namely, "Indian Express" in English language and translation thereof in "Loksatta" in Marathi language, both, having circulation in Pune.

Sd/-

V. Nallasenapathy, Member (T)

B.S.V. Prakash Kumar, Member (J)

Date: 10.1.2018